

GOVERNMENT OF JAMMU AND KASHMIR
GENERAL ADMINISTRATION DEPARTMENT
Civil Secretariat, Jammu.

Notification

Jammu, the 17th of June, 2020

S.O.194.- In exercise of the powers conferred by the proviso to Article 309 of Constitution of India and in supersession of all rules/orders on the subject, the Lieutenant Governor is pleased to direct the following amendments in the Jammu and Kashmir Special Recruitment Rules, 2015, namely:-

1. **Short title and commencement.-** (1) These rules may be called the Jammu and Kashmir Special Recruitment (Amendment) Rules, 2020.

(2) It shall come into force with immediate effect.

2. In rule 8 of the Jammu and Kashmir Special Recruitment Rules, 2015 (hereinafter refer to as the 'said rules'), in sub-rule (1), for 'five years', substitute 'two years', wherever occurring;

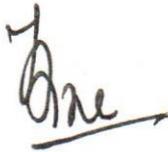
3. In rule 9 of the said rules, in sub-rules (1) and (2), for the words 'five years', substitute 'two years', wherever occurring;

4. In rule 10 of the said rules, in sub-rule (1), for the words 'five years service', substitute 'two years service';

5. After rule 12 of the said rules, following rules shall be added,-

"13. No monetary benefit as a result of amendments made by the Jammu and Kashmir Special Recruitment (Amendment) Rules, 2020 before 1.7.2020.- Any person appointed under these rules before 1.7.2020 shall be governed by provisions of rule, 8, 9 and 10, as amended by the Jammu and Kashmir Special Recruitment (Amendment) Rules, 2020, subject to the condition that:

(a) Such persons, who have completed probation prior to 1.7.2020 as per the amendments made by the Jammu and Kashmir Special Recruitment (Amendment) Rules, 2020, shall be entitled to notional benefit only upto 30.6.2020 and monetary benefit with effect from 1.7.2020;

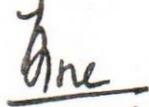


(b) Such persons, who complete their probation after 1.7.2020 as per the amendments made by the Jammu and Kashmir Special Recruitment (Amendment) Rules, 2020, shall be entitled to monetary benefit from the date of completion of such probation; and

(c) Before getting any benefit under amended rules, an appointee under these rules has to furnish an undertaking in such form as may be prescribed by the General Administration Department that he agrees to the change in terms of his appointment failing which he will continue to be governed by the original terms of his appointment.

14. **No appointment under these rules.**- After coming into force of the Jammu and Kashmir Special Recruitment (Amendment) Rules, 2020, no fresh appointment shall be made under these rules.”

By order of the Lieutenant Governor.



17.06.2020

(Dr. Farooq Ahmad Lone) IAS
Secretary to the Government

Dated: 17.06.2020

No. GAD/Mtg/RB-IV/23/2020/Part-I

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2. All Financial Commissioners.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Lieutenant Governor.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. Chief Electoral Officer, J&K.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. All Commissioner/Secretaries to the Government.
10. Divisional Commissioner, Jammu/ Kashmir.
11. Chairperson, J&K Special Tribunal.
12. Director General, J&K Institute of Management & Public Administration & Rural Development.
13. Director Information, J&K.
14. All Deputy Commissioners.
15. All Heads of the Departments/Managing Directors/Secretary, J&K Advisory Boards.
16. Secretary, J&K Public Service Commission/SSB/BoPEE.
17. Director Estates, J&K.
18. Director Archives, Archaeology & Museums.
19. Secretary, J&K Legislative Assembly.
20. General Manager, Government Press, Jammu/Srinagar.
21. Private Secretary to the Chief Secretary.
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23. Private Secretary to Secretary to the Government, GAD.
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